

- (3) Riboflavin
- (4) Niacin
- (5) Iron
- (6) Lysine
- (7) Milk powder and
- (8) Malt-extract.

The prices and weights of loaves in different towns are indicated in the statement placed on the Table of the House. [Placed in Library. See No. LT-2782/68]

(c) Since the first unit of the Modern Bakeries (India) Ltd., went into production only in January, 1968 and had not completed even one year of production till March, 1968, the information as desired is not available.

(d) The Government have made a total investment of Rs. 1 crore in addition to a loan of Rs. 65 lakhs to the Company. The investments have not been made unit-wise.

(e) Nil.

(f) Does not arise.

**Charges of Forgery and Fabrication of Evidence Against Returning Officer, Jammu and Kashmir**

5068. SHRI BABURAO PATEL :  
SHRI SHRI CHAND GOYAL :

Will the Minister of LAW be pleased to state :

(a) the names of the Returning Officer and the Assistant Returning Officer against whom the High Court of Jammu and Kashmir has ordered prosecution for perjury, forgery and fabrication of evidence in an election petition;

(b) salient features of the crime committed by these officers and the sections under which they are charged;

(c) the names of the Assembly candidates who were benefited by the crime of these officers and the political party to whom they belong;

(d) whether these officials have been suspended; and

(e) if not, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF LAW ( SHRI M. YUNUS SALEEM ):** (a) The names of the Returning Officer and the Assistant Returning Officer are :-

- (1) Shri Ashok Kumar, I.A.S., Assistant Commissioner ( No. 2 ), Anantnag ( Returning Officer, Rajpura Assembly Constituency), and
- (2) Shri Safaya, Assistant Director, Tourism, Srinagar (Assistant Returning Officer, Rajpura Assembly Constituency).

(b) The officers have not been charge sheeted; they have only been asked by the High Court to show cause why they should not be prosecuted for perjury and forgery etc.

(c) According to the judgement of the High Court the irregularities were committed by the officers to facilitate the uncontented election of Shri Ghulam Mohammed Rajpuri as a Member of the Jammu and Kashmir Legislative Assembly from the Rajpura Assembly Constituency. Shri Rajpuri was a candidate set up by the Indian National Congress.

(d) and (e). No, Sir. The officers have submitted their written statements against the notices issued to them by the High Court and the matter is pending before the Court. The State Government feel that at this stage, it would not be proper to suspend the officers.

**Desert Reclamation Programme**

5069. SHRI NARENDARA SINGH MAHIDA :  
SHRI D. N. PATODIA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Central Desert Development Board has drawn up a programme for desert reclamation in Gujarat, Haryana and Rajasthan during the Fourth Plan;

(b) if so, the details thereof; and

(c) the total amount to be spent there in each State?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION ( SHRI ANNASAHIB SHINDE ): (a) to (c): At its second meeting held on the 15th May, 1968, the Central Desert Development Board suggested an outlay of Rs. 10 crores during the Fourth Five Year Plan for schemes relating to pasture development, soil conservation, afforestation, agriculture development, etc. in the desert areas of Gujarat, Haryana, and Rajasthan. The outlay under this head during the Fourth Five Year Plan period has not so far been finalised. Fixation of targets and expenditure for various items of work to be taken up in the desert areas would depend on the final allocation of funds. The question of State-wise allocation would arise only thereafter.

#### Scheduled Caste/Scheduled Tribe Students Studying Abroad

5070. SHRI S. M. SOLANKI: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) how many students from Gujarat have gone abroad during the year and the amounts of scholarships granted to Scheduled Caste and Scheduled Tribe students among them; and

(b) if no scholarship has been granted to Scheduled Castes and Scheduled Tribes, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. ( SHRIMATI ) PHULRENU GUHA): (a) and (b). Under the general scheme for overseas scholarships, 4 students from Gujarat went abroad for studies during 1968-69. One of them belonged to Scheduled Castes/Tribes.

Under the special scheme for overseas scholarships, eight candidates from the Scheduled Castes and Tribes were selected, but none of them belonged to Gujarat.

Selections are based on merit; there is no State-wise quota.

#### Supply Of Tractors To Gujarat

5071. SHRI S. M. SOLANKI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the requirements of tractors of Gujarat State per year and how many have been supplied during the year 1968;

(b) whether these were supplied by Government agencies or private individuals; and

(c) whether the Government of Gujarat have placed any proposals for an additional quota of tractors for the year 1969?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION ( SHRI ANNASAHIB SHINDE): (a) and (b). Government do not exercise control over the distribution of tractors manufactured in the country. Presumably, the question relates to the imported tractors. The estimated requirements of tractors of the Gujarat State for 1968-69 is of the order of 1100 tractors. Against this, 200 tractors have already been allotted to it and more will be allotted shortly, thereby meeting the State's requirements substantially. These tractors will be distributed through the Government agency.

(c) No, Sir. However, the State Government has intimated its normal requirements for 600 tractors for 1969-70. This will be taken into consideration at the time of making allocation during the course of that year.

#### Allocation of Wheat and Sugar to Madras Government

5072. SHRI S. D. SOMASUNDARAM: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Government of Madras have recently approached the Central Government for more allocation of wheat and sugar; and